(3)

NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

: IA/116/2017

PETITION NUMBER

: CP/29/2016

NAME OF THE PETITIONER(S)

: ALEXANDER CORREYA

NAME OF THE RESPONDENT(S)

: THE BHAGYODAYAM CO. & 7 ORS

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

N.J. MATHEMS

HOVOCAIE FOY

R1 10 R6

or N. Raybsh

SHARATH CHANDRAN

Ry to Ra

Petitions.

ORDER

Counsel for the Petitioner present. Counsel for R1 to R6 present. Counsel for Petitioner has sought leave to file C.A.188 and 190. The leave is granted. The Applications are taken on record, the copies of which are given to the other side. Counsel for the Respondent is directed to file the objections before the next date of hearing.

The communication dated 07.09.2017 made by the Chairman of the Board of Directors by which the membership of the Petitioners stated to have been struck off from the register of Members is stayed.

The **Registry** is directed to issue notice to the proposed Respondent. Counsel for the Petitioner is also directed to send a private notice to the proposed Respondent by way of speed post and file proof of sending before the next date of hearing. Matter is posted for arguments in the C.As. Put up on **09.10.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk